

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA NOs. 104 & 105 OF 2016 IN**  
**DFR NO. 1385 OF 2015**

**Dated: 18<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Ramnik Power & Alloys Pvt. Ltd. ...Appellant(s)**  
**Versus**  
**Madhya Pradesh State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava

**ORDER**

**IA NO. 104 OF 2016**  
*(Appl. for condonation of delay in re-filing)*

There is 188 days delay in re-filing this appeal. In this application, the applicant prays that the delay in re-filing may be condoned.

For the reasons stated in the application, the delay in re-filing the appeal is condoned. Application is disposed of.

**IA NO. 105 OF 2016**  
*(Appl. for condonation of delay)*

Issue notice to the respondents returnable on 16.03.2016. Dasti in addition is permitted.

List the matter on 16.03.2016.

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/dk